

strictly in consonance with the provisions of article 91(1), but also according to Parliamentary practice. It is not that after somebody from this House is elected to the other House he automatically ceases to be a member of this House. Even after election, it is open to him to retain his membership here..... (*Interruptions*). Whether hon. Members on this side or that side agree with me or not, is a different matter. This is the submission I have to make. In such situations, it has always been the prerogative of the Crown in the United Kingdom or the President here or the Governors in the States... (*Interruptions*). I very patiently listened when the hon. leader of the Communist Party was speaking. I was saying that what has been done is not only strictly in conformity with the provisions of the Constitution, but also with the long-standing Parliamentary practice in this country. In the case of the States it is the Governor who appoints the presiding officer. I may remind the Chair, Sir, that in 1937, it was Nawab Mohammad Ismail, who was the seniormost Member, who was appointed. At that time, the honourable Member in the UP Assembly, Chaudhury Bhoop Singh of Bijnor, who had been a Member of the UP Assembly for the longest time, was appointed. Therefore, Sir, it is perfectly open to the President in this case to appoint anyone from amongst the Members of the Council of States to act as the Chairman till the Deputy Chairman is elected. That is all that I have got to say on this.

SHRI BHUPESH GUPTA: Sir, I have not said . . .

CHAIRMAN: Mr. Bhupesh Gupta, please take your seat. You already had your say.

THE PRIME MINISTER (SHRI MORARJI R. DESAI): May I say a word, Sir? So far as what was said

by the honourable Member who spoke just now is concerned that is the legal position. But we do not want to rest only on the legal position. We would like to keep the Opposition in possession of complete information about it. We are trying to do that. But we had not much time. If there is any departure from that, I hope my honourable friend, Shri Bhupesh Gupta, should not be worried about it. I would only request him to bear with us this time. In future, you will have no cause for any complaint.

SHRI BHUPESH GUPTA: All right, Sir.

CHAIRMAN: Mr. Bhupesh Gupta, now Mr. Triloki Singh was making a point. I would read out the relevant rule:

"If a person who is already a Member of the Council of States and has taken his seat in such Council is chosen a Member of the House of the People, his seat in the Council of States shall, on the date on which he is chosen, become vacant."

So, that question does not arise.

अब सदन दो बजे तक के लिए स्थगित किया जाता है।

The House then adjourned for lunch at twelve minutes past twelve of the clock.

The House reassembled after lunch at two of the clock. Chairman pro tem Shri Banarsi Das, in the Chair.

PROCLAMATIONS REVOKING THE PROCLAMATIONS ISSUED IN THE CONTEXT OF INTERNAL DISTURBANCES AND EXTERNAL AGGRESSION

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): Sir, on behalf of the Minister of Home Affairs, I lay on the Table a copy each (in English and Hindi) of the following papers:

[Shri La] K. Advani]

(1) Proclamation [G.S.R. No. 117 (E)] made by the Vice-President acting as President on the 21st March, 1977, under sub-clause (a) of clause (2) of article 352 of the Constitution revoking the Proclamation of Emergency, issued under clause (i) of the said article on the 25th June, 1975. [Placed in Library. See No. LT-3|77].

(2) Proclamation [G.S.R. No. 132(E)] made by the Vice-President acting as President on the 27th March, 1977, under sub-clause (a) of clause (2) of article 352 of the Constitution revoking the Proclamation of Emergency, issued under clause (i) of the said article on the 3rd December, 1971. [Placed in Library. See No. LT-4|77].

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT ON
RAILWAYS FOR THE YEAR
1976-77**

THE MINISTER OF RAILWAYS (SHRI MADHU DANDAVATE): Sir, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways for the year 1976-77.

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT
(EXCLUDING RAILWAYS) FOR
THE YEAR 1976-77**

THE MINISTER OF FINANCE (SHRI H. M. PATEL): Sir, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) for the year 1976-77.

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE GOVERNMENT OF TAMIL
NADU FOR THE YEAR 1976-77**

THE MINISTER OF FINANCE (SHRI H. M. PATEL): Sir, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of Tamil Nadu for the year 1976-77.

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE GOVERNMENT OF NAGALAND
FOR THE YEAR 1976-77**

THE MINISTER OF FINANCE (SHRI H. M. PATEL): Sir, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of Nagaland for the year 1976-77.

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE GOVERNMENT OF PONDICHERRY FOR THE YEAR
1976-77**

THE MINISTER OF FINANCE (SHRI H. M. PATEL): Sir, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of Pondicherry for the year 1976-77.

SHRI KALYAN ROY (West Bengal): Sir, will you ask Mr. Patel to say something about the scrapping of the Compulsory Deposit Scheme and the black Bonus Act? He should . . .

CHAIRMAN: This is not the occasion, Mr. Dandavate.